

# RESUME OF WORK DONE BY LOK SABHA

(NINTH LOK SABHA—SIXTH SESSION)

*(27th December, 1990 to 11th January, 1991)*



सत्यमेव जयते

**LOK SABHA SECRETARIAT  
NEW DELHI**

*February, 1991/Magha, 1912 (Saka)*

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**RESUME OF WORK DONE BY LOK SABHA DURING THE  
SIXTH SESSION, DECEMBER, 1990—JANUARY, 1991**

**1. DURATION OF SESSION**

Date of commencement .....	27 December, 1990
Date of Adjournment <i>sine-die</i> .....	*11 January, 1991
Date of Prorogation .....	22 January, 1991
Total Number of days of Session.....	16 days
Number of days of sittings .....	10 days
Number of hours of sittings.....	68 hours and 21 minutes

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\*The session was originally scheduled to conclude on Tuesday, 8 January, 1991. On the recommendations of B.A.C. House agreed to sit on 9 and 10 January, 1991 in lieu of cancellation of sittings fixed for 31 December, 1990 and 1 January, 1991. Later, on the suggestion of Minister of Parliamentary Affairs, the House agreed to sit also on 11 January, 1991.

## 2. ADJOURNMENT MOTIONS

### *Admitted and discussed*

Sl. No.	Subject	Name of Member	Date when admitted	Date when discussed	Decision of the House	Time taken H. M.
1.	Failure of Union Government to curb communal forces threatening the national unity and integrity as witnessed by recent eruption of communal riots in different parts of the country.	Prof. Saif-ud-Din Soz	27.12.1990	27.12.1990 (At 14.46 hrs.)	Negative after division	5 50
2.	Failure of the Government to uphold the provisions of the Constitution in regard to disqualification of MPs contained in Tenth Schedule to the Constitution which put the issue outside the jurisdiction of any court.	Shri L.K. Advani	9.1.1991	9.1.1991 (At 11.15 hrs.) [Interrupted by lunch break between 13.33 hrs. and 14.37 hrs.]	Withdrawn by leave of the House	4 09

### 3. APOLOGY BY MINISTER

Subject	Date
Unqualified apology by Dr. Subramanian Swamy, Minister of Commerce, Law and Justice, to the Speaker and the House for what had come to pass in the Speaker's Chamber during previous week.	4.1.1991

**4. BILLS**  
**(I) Government Bills**

S. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of the discussion in Lok Sabha	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9	
1.	1. Taxation Laws (Amendment) Bill, 1990	27.12.90	—	10.1.91 (Consideration and Passing)	H 1 M 49	26	5	5	Passed as amended.
2.	The Cantonments (Amendment) Bill, 1990	20.8.90 (Earlier Session)	—	28.12.90 (Consideration and passing) 11.1.91 (Consideration of amendment made by Rajya Sabha)	0 51 0 02	2	—	—	Passed  Amendment made by Rajya Sabha considered and agreed to by Lok Sabha.
3.	The Reserve Bank of India (Amendment) Bill, 1990, as Passed by Rajya Sabha	—	2.1.91	9.1.91 (consideration and passing)	H 1 M —	1	1	1	Passed as amended

*4. The Reserve Bank of India (Amendment) Bill, 1991	—	9.1.91 (consideration and passing)	2	13	3	—	Passed
5. The Public Liability Insurance Bill, 1990 (Earlier Session)	—	4.1.91 7.1.91 (Consideration and passing)	2	41	34	6	Passed as amended.
6. The Chief Election Commissioner and Other Election Commissioners (Conditions of Service) Bill, 1990	—	7.1.91 8.1.91 (Consideration and passing)	2	25	10	1	Passed as amended.
7. The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991	—	—	—	—	38	—	Pending

(\*) The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Finance (Second Amendment) Ordinance, 1990 (Ordinance No. 8 of 1990).

(\*) The motions for consideration of both the Bills were discussed together with the Statutory Resolution seeking disapproval of the Reserve Bank of India (Amendment) ordinance, 1990 (Ordinance No. 7 of 1991).



1	2	3	4	5	6	7	8	9
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H M

88.	The Jammu and Kashmir Criminal Law Amendment (Amending) Bill, 1991	9.1.91	—	10.1.91 (Consideration and passing)	1 22	—	—	Passed
9.	The Infant Milk Foods, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Bill, 1991	10.1.91	—	—	—	—	—	Pending
10.	The Assam Appropriation Bill, 1991	10.1.91	—	10.1.91 (Consideration and passing)	0 09	—	—	Passed
11.	The Appropriation Bill, 1991	10.1.91	—	10.1.91 (Consideration and passing)	0 02	—	—	Passed
12.	The Jammu and Kashmir Appropriation Bill, 1991	10.1.91	—	10.1.91 (Consideration and passing)	0 04	—	—	Passed
13.	The Salary and Allowances of Leaders of Opposition in Parliament (Amendment) Bill, 1990.	23.8.90 (Earlier Session)	—	10.1.91 (Consideration and passing)	0 07	4	3	Passed as amended.

			H	M	
14.	The Central Agricultural University Bill, 1991	11.1.91	—	—	Pending
15.	The Representation of the People (Amendment) Bill, 1990, as introduced in Rajya Sabha	—	11.1.91 (Motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee)	0 04	Motion for concurrence adopted.
16.	The Acquired Immune Deficiency Syndrome (AIDS) Prevention Bill, 1989, as introduced in Rajya Sabha	—	11.1.91 (Motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee)	0 01	Motion for concurrence adopted.

†The motion for consideration of the Bill was discussed together with (i) the Supplementary Demands for Grants for 1990-91 for the State of Jammu and Kashmir and (ii) the Statutory Resolutions seeking disapproval of the Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1990 (Ordinance No. 1 of 1990) promulgated by the Governor of Jammu and Kashmir.

## **SUMMARY**

1. Bills pending at the end of the last session	25
2. Bills introduced	9
3. Bills opposed at introduction stage	NIL
4. Bills passed by Rajya Sabha and laid on the Table	1
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	1
6. Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha	1
7. Bills Passed	11
8. Bills negatived	NIL
9. Bills withdrawn	NIL
10. Bills part-discussed	NIL
11. Motions for adjournment of debate on Bills adopted	NIL
12. Bills referred to Select Committee	NIL
13. Bills referred to Joint Committee	NIL
14. Bills reported by Select Committee	NIL
15. Bills reported by Joint Committee	NIL
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motions for concurrence were adopted by Lok Sabha	2
17. Bills pending at the end of the Sixth Session of Ninth Lok Sabha <i>Vide</i> para No. 1067 of Lok Sabha Bulletin-Part II, dated 23.1.1991.	24

**(ii) Private Members' Bills**

Sl. No.	Title of the Bill and member-in charge	Date of introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	Date (s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
1.	The Railway Protection Force (Amendment) Bill, 1990 (Substitution of new long title for long title, etc.) by Shri Basudeb Acharya.	28-12-1990	—	—	—	—	—	Pending
2.	The Protection of Civil Rights (Amendment) Bill, 1990 (Amendment of section 3, etc.) by Shri Kusuma Krishnamurthy.	28-12-1990	—	—	—	—	—	Pending
3.	The Railway Protection Force (Amendment) Bill, 1990 (Substitution of new long title for long title etc.) by Shri P.R. Kumaramangalam.	28-12-1990	—	—	—	—	—	Pending
4.	The Agricultural Transplantation Workers Welfare Bill, 1990 by Shri Kusuma Krishnamurthy.	28-12-1990	—	—	—	—	—	Pending
5.	The One-Family One-Post (In Government Service) Bill, 1990 by Shri K. Ramamurthy.	28-12-1990	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
6.	The Import and Export Trade Bill, 1960 by Shri K. Ramamurthy.	28-12-1960	—	—	—	—	—	Pending
7.	The Public Offices (Fixation of Public Holidays and Working Hours) Bill, 1960 by Shri K. Ramamurthy.	28-12-1960	—	—	—	—	—	Pending
8.	The National Highways (Amendment) Bill, 1960 (Amendment of section 5) by Shri K. Ramamurthy.	28-12-1960	—	—	—	—	—	Pending
9.	The Medical Termination of Pregnancy (Amendment) Bill, 1960 (Amendment of sections 3 and 4) by Shrinani Jayasanti N. Mehta.	28-12-1960	—	—	—	—	—	Pending
10.	The High Court at Madras (Establishment of a Permanent Bench at Madurai) Bill, 1960 by Shri A.G.S. Rambabu.	28-12-1960	—	—	—	—	—	Pending
11.	The Abolition of Begging Bill, 1960 by Shri Kusuma Krishnamurthy.	28-12-1960	—	—	—	—	—	Pending
12.	The Borrowing (Fixation of Limit) Bill, 1960 by Shri Chitta Bose.	28-12-1960	—	—	—	—	—	Pending

13.	The Constitution (Scheduled Tribes) (Uttar Pradesh) Order (Amendment) Bill, 1990 (Amendment of the Schedule) by Shri Harish Rawal	28-12-1990	—	—	0—06 Minutes taken on introduction of Bills at S. Nos. 1 to 13	—	—	Pending
14.	The Disabled Persons (Rehabilitation and Welfare) Bill, 1990 by Shri Uttam Rathod.	16-3-1990 (Earlier session)	—	7-9-1990 (Earlier session) 28-12-1990 (Further consideration)	2—09 minutes taken during Part-I of Third Session)	NIL	NIL	Bill drawn by leave of the House.
15.	The Constitution (Amendment) Bill, 1990 (Amendment of articles 341 and 342) by Shri Ramtal Raht.	10-9-1990 (Earlier session)	—	28-12-1990	0—06	NIL	NIL	Discussion on the motion for consideration not concluded. Pending

## SUMMARY

1. Bills pending at the end of the First Part of the Third Session*:	128
2. Bills introduced:	13
3. Bills withdrawn:	1
4. Bills negatived:	NIL
5. Bills removed from the Register of Pending Bills:	2@
6. Bills—Part-discussed:	1
7. Bills pending at the end of the Session <i>vide</i> Para No. 1068 of Bulletin-Part II, dated 23.1.1991.	138

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\*Private Members' Business was not transacted during Second Part of Third Session and Fourth and Fifth Sessions.

@Bills Removed under rule 113(b) from the Register of Pending Bills after the conclusion of Fifth Session.

## 5. CALLING ATTENTION

Sl. No.	Subject	Name of Member who called attention	Name of Minister Date when taken up	Time taken H. M.
1.	Recent developments in Surinam affecting the Safety of life and property of the Indians living there and the steps taken by the Government in regard thereto.	Prof. Vijay Kumar Malhotra	Shri Vidyacharan Shukle—Minister of External Affairs 28.12.1990	0 17
2.	Situation arising out of the non-settlement of the dispute of the employees of NABARD and their alleged victimisation by the management and the steps taken by the Government in regard thereto.	Shri P.R. Kumaramangalam	Shri Yashwant Sinha—Minister of Finance 7.1.1991	0 27
3.	Situation arising out of the reported deregistration by DGS&D and Department of Defence Production of one hundred and sixty reputed medicine firms including I.D.P.L. from the list of approved medicine suppliers thereby leaving the supplies in hands of unreliable pharmaceutical firms and the steps taken by the Government in regard thereto.	Shri Sharad Yadav	Dr. Subramanian Swamy—Minister of Commerce 10.1.1991	0 22



## 6. DISQUALIFICATION OF MEMBERS ON GROUND OF DEFECTION

Sl. No.	Name of Member disqualified	Constituency and State	Remarks
1.	Shri Basavaraj Patil	Koppala (Karnataka)	Disqualified under the Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 as announced by Speaker in the House on 11 January, 1991 and published in Gazette of India No. 46/1/90-T dated 12 January and Bulletin Parts-I & II dated 12 January, 1991. Ceased to be Member of Lok Sabha w.e.f. 12 January, 1991.
2.	Shri Hemendra Singh Banera	Bhikwara (Rajasthan)	
3.	Shri Vidyacharan Shukla	Mahasamund (Madhya Pradesh)	
4.	Dr. Bangali Singh	Hathras (Uttar Pradesh)	
5.	Shri Senwar Hussain	Bulandshar (Uttar Pradesh)	
6.	Shri Bhagey Gobardhan	Mayurbhanj (Orissa)	
7.	Shri D. Arnat	Sundargarh (Orissa)	
8.	Dr. Shakeekur Rehman	Darbhanga (Bihar)	

be

## 7. DIVISION

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No. of division held

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One

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## 8. FINANCIAL BUSINESS

Subject	Date of Presentation	Date(s) of discussion	Time taken
(i) General Budget			
Supplementary Demands for Grants in respect of the Budget (General) for 1990-91	27.12.1990	10.1.1991	Discussion and Voting 0 29 on Supplementary Demands for Grants (General)
(ii) Budget in respect of States under President's rule			
Supplementary Demands for Grants in respect of the Budget (Assam) for 1990-91	27.12.1990	10.1.1991	*Discussion and Voting 2 30 on Supplementary Demands for Grants (Assam)
Supplementary Demands for Grants in respect of the Budget (Jammu and Kashmir) for 1990-91.	28.12.1990	10.1.1991	@Discussion and Voting 1 25 on Supplementary Demands for Grants (Jammu & Kashmir)

} Discussed together with the Statutory Resolution seeking approval of the Proclamation issued by the President on 27th November, 1990 under article 356 of the Constitution in relation to State of Assam.  
 @ Discussed together with (i) Statutory Resolution regarding disapproval of Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1990 and (ii) Motion for consideration of Jammu and Kashmir Criminal Law Amendment (Amending) Bill, 1991.

## 9. MOTIONS

### Motions under Rule 388 for suspension of Rules

Sl. No.	Subject	Member who moved	Date on which motion discussed	Time taken	Remarks.
				H M	
1.	Suspension of Rules 38 and 39(2) of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to Starred and Unstarred Questions so as to allow such Questions which had been listed for the 31st December, 1980 and 1st January, 1991, to be taken up in the House on the 9th and 10th January, 1991, respectively.	Shri Satya Prakash Malaviya	28.12.90	0 01	Adopted
2.	Suspension of Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions, in its application to the Adjournment Motion regarding the failure of the Government to uphold the provisions of the Constitution in regard to disqualification of MPs contained in Tenth Schedule of the Constitution which put the issue outside the jurisdiction of any court.	Shri L.K. Advani	9.1.1991	0 02	Adopted

## 10. OBITUARY REFERENCES

Sl. No.	Name of Member	Date of death.	Date on which Obituary reference was made.	Time taken H. M.
1.	Shri Dhirendranath Basu	11.1.1990	} 27.12.1990	0 15
2.	Shri C. Muthusami	16.11.1990		
3.	Maulana Abdur Rehman	21.11.1990		
4.	Shri Birendra Bahadur Singh	28.11.1990		
5.	Smt. Vijaya Lakshmi Pandit	1.12.1990		
6.	Maulana Mohammad Sayeed Masuodi	13.12.1990		
7.	Shri V.P Nayar	19.12.1990		
8.	Shri Surendra Mohanty	22.12.1990		
9.	Shri P.R. Thakur	28.12.1990	} 2.1.1991	0 03
10.	Shri A. Kevichusa	-do-		

## 11. PAPERS LAID ON THE TABLE

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(a) By Government	1045
(b) By Private Members	NIL

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## 12. PERSONAL EXPLANATION

Sl.No.	Name of Member who made the personal explanation	Brief Subject	Date	Time taken
1.	Prof. Madhu Dandavate	Certain remarks about him made by Shri Yashwant Sinha, Minister of Finance in the House on the 28th December, 1990 while replying to supplementaries on Starred Question No. 24 regarding refund of excise duty to manufacturers	2.1.1991	4. m
2.	Shri Tarit Baran Topder	Certain remarks about him made in Lok Sabha on the 26th December, 1990 by Shri Ajit Kumar Panja, a member of the House.	10.1.1991	0.2

### **13. PETITIONS**

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**Presented by Members** .....

**Three**

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## 14. PRIVILEGE MATTERS

S.No.	Brief Subject	Name of the member who raised the matter	Date on which the matter brought before the House	Time taken	Decision of Chair/House
1		3	4	5	6
2					
1.	Notice received from the Registrar of the High Court of Delhi requiring the Speaker to arrange to show cause in connection with Civil Writ Petition No. 3871 of 1990, seeking to challenge the validity and constitutionality of paragraphs 6 and 7 of the Tenth schedule to the Constitution (Fifty-second) Amendment Act, 1985	—	27.12.1990 8.1.1991 9.1.1991 11.1.1991	H.M. 0 10	On 27 December, 1990, the Speaker observed that as per well-established practice and convention of the House, he had decided not to respond to the notice and passed on the relevant papers to the Minister of Law and Justice for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and the well-established conventions of the House.
					On 8 January, 1991, the Speaker observed that he had received that day a letter from

the Registrar of the High Court of Delhi forwarding therewith a copy of an order dated 8 January, 1991 passed by the Division Bench of the High Court of Delhi, to the effect that all the petitions presented before the Speaker under the Tenth Schedule to the Constitution would not be proceeded with or pursued by the petitioners and that *status-quo* as it existed on that day would be maintained by the parties.

On 9 January, 1991, the Speaker informed the House that he had discussed the matter with the Leaders of Party and Groups that morning and it was unanimously agreed

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H.M.

upon that the orders of the High Court be ignored and accordingly he was ignoring the orders of the Delhi High Court.

On 11 January, 1991, the Speaker informed the House that he had received that day another letter from the Registrar of the High Court of Delhi forwarding therewith a copy of an order passed by the Full Bench of the High Court of Delhi on 11 January, 1991, which read, *inter alia*, as follows:—

"We are *prima facie* of the opinion that the Speaker has jurisdiction to decide the question of disqualification

of members of Lok Sabha under paragraph 6 of the 10th Schedule and the rules framed thereunder on the petitions presented to him. So we vacate the interim order passed by us on 8th January, 1991."

2. Notice received from the Registrar of the High Court of Delhi in the matter of Civil Writ Petition No. 3323 of 1990 regarding the Sixty-first Report of the Public Accounts Committee (1986-87), requiring the Secretary-General, Lok Sabha, to appear before the High Court personally or through counsel to show cause against the admission of the Writ Petition.

10.1.1991

0.02

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The Speaker observed that as per well-established practice and convention of the House, the Secretary-General, Lok Sabha, has been asked not to respond to the notice and the Minister of Law and Justice was being requested to take such action as he might deem fit to apprise the High Court of the correct constitutional position and the well-established conventions of the House.

1	2	3	4	5	6
3.	Shouting of slogan from the Visitors' Gallery.	—	10.1.1991	H.M. 0 03	<p>The Deputy Speaker informed the House that at about 11.45 hours that day, a visitor calling himself Urnesh Choudhary son of Shri Deyra Ram Choudhary, shouted slogan from the Visitors' Gallery. The Director, Security took him into custody immediately and interrogated him. The visitor had made a statement and apologised for his action. On a motion moved by the Minister of Petroleum and Chemicals and Parliamentary Affairs, the House resolved the visitor had committed a grave offence and was guilty of the contempt of the House. The House further resolved that he be let off with a stern warning on the rising of the House.</p>

## 15. QUESTIONS

(i) *Starred Questions*

(a) Number of Questions put down in Question Lists for oral answers 181\*

(b) Number of Questions orally answered. 19

(ii) *Short Notice Questions*

(a) Number of Questions put down in Short Notice Question List 1

(b) Number of Short Notice Questions orally answered. 1

(iii) *Unstarred Questions*

(a) Number of Questions put down in Question Lists for written answers. 2099\*\*

(b) Number of Questions for which written answers were laid on the Table including those put down for oral answers but not reached for oral answers. 2242

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\*Includes 2 Starred Questions deleted / transferred from one Ministry to another.

\*\*Includes 17 Unstarred Questions transferred from one Ministry to another.

## 16. RESOLUTIONS

### (i) Resolution placed before the House by the Chair

Subject	Date of placing before the House	Time taken	Ministry / Department concerned	Remarks
		H M		
Need to prevent war and to find solution through peaceful means, of the Gulf crisis.	11.1.1991	0 03	Home Affairs	Adopted unanimously.

### (ii) Statutory Resolutions

Sl. No.	Subject	Article/ Section of Constitution/ Act	Name of Member who moved	Date of moving and discus- sion	Time taken	Ministry/ Department concerned	Remarks
1		3	4	5	6	7	8
					H M		
1.	Approval of the Proclamation issued by the President on 14.12.90 under article 356 of the Constitution in relation to the State of Goa.	Article 356	Shri Subodh Kant Sahay	2.1.1991	1 18	Home Affairs	Adopted

*2.	Disapproval of the Reserve Bank of India (Amendment) Ordinance, 1990 (Ordinance No. 7 of 1990)	Article 123	Shri Girdharilal Bhargava	9.1.1991	2	13	Finance	Withdrawn by leave of the House.
@3.	Disapproval of the Finance (Second Amendment) Ordinance, 1990 (Ordinance No. 8 of 1990)	Article 123	Shri Girdharilal Bhargava	10.1.1991	1	33	Finance	Withdrawn by leave of the House.
£4.	Approval of the Proclamation issued by the President on 27.12.90 under article 356 of the Constitution in relation to the State of Assam.	Article 356	Shri Kamal Morarka	10.1.1991	3	14	Home Affairs	Adopted

\*Discussed together with (i) Reserve Bank of India (Amendment) Bill, 1991 and Reserve Bank of India (Amendment) Bill, 1990, as passed by Rajya Sabha.

@Discussed together with the Taxation Laws (Amendment) Bill, 1990.

£Discussed together with (i) the Statutory Resolution seeking approval of the Proclamation by the President issued on 27.11.1990 in relation to the State of Assam under article 356 of the Constitution and (ii) the Supplementary Demands for Grants for Assam for 1990-91.



1	2	3	4	5	6	7	8
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15.	Disapproval of the Jammu and Kashmir Criminal Law (Amendment) Ordinance, 1990 (Ordinance No. 1 of 1990)	Article 123	Shri Girdharial Bhargava	10.1.1991	1	20	Home Affairs	Withdrawn by leave of the House
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*(iii) Private Members' Resolutions*

Sl. No.	Brief Subject	Name of Member who moved	Date (s) of moving and discussion	Time taken	Ministry / Department	Remarks
1.	Measures to protect the interests of farmers.	Shri Dileep Singh Bhunia	17-8-1990 31-8-1990 (Part I of Third Session) 4-1-1991	2 18 (excluding 2 hours and 44 minutes taken during Part I of Third Session)	Agriculture	Withdrawn by leave of the House.
2.	Places of religious significance	Shri Mitrasen Yadav	4-1-1991	0 - 12	Home Affairs	Discussion not concluded

† Discussed together with (i) the motion for consideration of the Jammu and Kashmir Criminal Law Amendment (Amending) Bill, 1991 and (ii) the Supplementary Demands for Grants for Jammu and Kashmir for 1990-91.

## 17. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under rule	Name of Member who raised the discussion	Date (s) of discussion	Time taken	Ministry / Department concerned	Remarks
					H M		
1.	Continued rise in prices of essential commodities in the country	193	Shri Basudeb Achana	2.1.1991 8.1.1991	4 41	Food and Civil Supplies	-
2.	Situation in Punjab	193	Shri L.K. Advani	11.1.1991	4 54	Home Affairs	-
3.	Progress of investigations into Bofors case	193	Shri Madan Lal Khurana	11.1.1991	0 06	Defence	Discussion not concluded

DISCUSSIONS ON MATTERS OF URGENT PUBLIC  
IMPORTANCE FOR SHORT DURATION UNDER RULE

193

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SUMMARY

1.	No. of notices received	247
2.	No. of discussions admitted	12
3.	No. of discussions held	3
4.	No. of discussions remained part-discussed	1
5.	Total time taken	9 hours 41 minutes

## 18. SITTINGS OF LOK SABHA

Sl. No.	Subject	Date on which decided	Remarks
1.	Cancellation of sittings fixed for 31 December, 1990 and 1 January, 1991 and fixation of sittings on 9 and 10 January, 1991 in lieu thereof.	28.12.1990	Business Advisory Committee in its Seventeenth Report <i>inter alia</i> recommended cancellation of sittings fixed for 31 December, 1990 and 1 January, 1991 and also fixation of sittings on 9 and 10 January, 1991 in lieu thereof. On the motion moved by the Minister of Parliamentary Affairs, the report was adopted.
2.	Fixation of Additional sitting of Lok Sabha on 11 January, 1991.	9.1.1991	On the suggestion of the Minister of Parliamentary Affairs, the House agreed to fix its sitting on 11 January, 1991.

## 19. SPEAKER / DEPUTY SPEAKER / CHAIRMAN

### *Announcements / Observations / References*

Sl. No.	Subject	By whom	Date
1.	Announcement regarding recognition of Shri L.K. Advani, the Leader of Bhartiya Janata Party as the Leader of Opposition in Lok Sabha with effect from 24 December, 1990.	Speaker	27.12.1990
2.	Announcement regarding incidents of jumping by visitors from the Visitors' Gallery in the House.	Deputy Speaker	10.1.1991
3.	Announcement regarding (i) disqualification of members under the Tenth Schedule to the Constitution and rules framed thereunder and (ii) split of Janata Dal.	Speaker	11.1.1991
4.	Valedictory reference on the conclusion of the Sixth Session of Ninth Lok Sabha.	Speaker	11.1.1991

## 20. STATEMENTS -

### (i) Statements Made/Laid By Ministers Under Rule 372

Sl. No.	Brief subject	Name of Minister	Date	Time taken
				H. M.
1.	The current fiscal situation.	Shri Yashwant Sinha	27.12.1990	0 01
2.	Government Business for the week commencing 31 December, 1990.	Shri Satya Prakash Malaviya	28.12.1990	0 02
3.	Enhancement of quota of priority LPG connections to be released on the recommendations of Members of Parliament.	Shri Satya Prakash Malaviya	2.1.1991	0 02
4.	Government Business for the week commencing the 7th January, 1991.	Shri Satya Prakash Malaviya	4.1.1991	0 02
*5.	The Fifth SAARC Summit at Male.	Shri Chandra Shekhar	7.1.1991	0 06
6.	The collision involving Train No. SG-45 Budge Budge-Sealdah EMU local train and a goods train on Budge Budge-Sealdah Section on Eastern Railway on 6 January, 1991.	Shri Janeshwar Mishra	7.1.1991	0 02
7.	Recent visit to Afghanistan.	Dr. Subramaniam Swamy	10.1.1991	0 05
8.	The Budgetary deficit (April-November, 1990).	Shri Yashwant Sinha	11.1.1991	0 02

\*Also laid on the Table a copy each (English and Hindi versions) of the following documents:—

(i) Male Declaration.

(ii) Joint Press Release issued on 23 November, 1990 at the end of the Fifth SAARC Summit at Male.

**21. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS**

Business	Time Taken	Percentage to the total time taken
ADJOURNMENT MOTIONS	H M 9 59	14.6
BILLS		
(a) Government Bills	*11 59	17.5
(b) Private Members' Bills	2 21	3.4
BUDGETS		
(a) General Budget	0 29	0.7
(b) Budget in respect of States under President's rule	*@2 30	3.7
CALLING ATTENTION NOTICES (Rule 197)	1 06	1.6
DISCUSSIONS		
Short Duration Discussions (Rule 193)	9 41	14.2
MATTERS UNDER RULE 377	1 23	2.0
MOTIONS		
Motions under rule 388	0 03	0.1
QUESTIONS	4 28	6.5
RESOLUTIONS		
(a) Resolution placed before the House by the Chair	0 03	0.1
(b) Statutory Resolutions	*@1 18	1.9
(c) Private Members' Resolutions	2 30	3.7
STATEMENTS (Rule 372)	0 22	0.5
OTHER MATTERS such as Oath or Affirmation, Papers laid on the Table, Obituary References, Questions of Privileges, Points of Orders, Personal Explanations etc.	20 09	29.5
	<hr/> 68 21	<hr/> 100.0

\* Joint discussion took place on (i) certain Statutory Resolutions [vide Statement No. 16(ii), Sl. Nos. 2, 3 and 5]; (ii) Motion for consideration of the connected Government Bills [vide Statement No. 4(i), Sl. Nos. 1, 4 and 8], and (iii) Supplementary Demands for Grants (Jammu and Kashmir) for 1990-91 [vide Statement No. 8 (ii)]. Time taken on joint discussion has been shown under Government Bills.

@ Joint discussion took place on a Statutory Resolution [Vide Statement No. 16] (ii) Sl. No. 4 and Supplementary Demands for Grants (Assam) for 1990-91 [Vide Statement No. 8 (ii)]. Time taken on joint discussion has been shown under Assam Budget.